

दूसरी अभी शुरू नहीं हुई। इसलिए इस वक्त कोई वायंट आफ आर्डर नहीं उठ सकता है।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, अभी खत्म नहीं हुआ। (Interruptions)

अध्यक्ष महोदय : खत्म हो गया है। मैं ने श्री चागला का बुना लिया है।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, टूटी-फटी बस का रिपेयर बढ़ा खराब होगा है।

श्री कछवाय : अध्यक्ष महोदय,

अध्यक्ष महोदय : मैं त्रिकुल इजाजत नहीं दे सकता हूँ। श्री चागला।

श्री श्रींकार लाल बेरवा : अध्यक्ष महोदय, उन को तो इजाजत दे दें

श्री कछवाय : अध्यक्ष महोदय,

12.23 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE BOARD OF TRUSTEES OF THE INDIAN MUSEUM, CALCUTTA FOR 1961-62

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for 1961-62. [Placed in Library. See No. LT-2613/64].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-NINTH REPORT

Shri S. V. Krishnamoorthy Rao: I beg to present the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT CORRECTING INFORMATION SHRI A. K. SEN

The Minister of Law (Shri A. K. Sen): With your permission, Sir, I

beg to bring to the notice of the House that during the discussions on the Demands for Grants of the Department of Posts and Telegraphs, I, in reply to a certain specific question put by Shri S. M. Banerjee, stated that the officer who had written letters had already been reverted. As the position of the case may not be quite clear from this statement, I would like to clarify it. The position is that I have already ordered that action should be taken to revert the officer. The departmental rules, however, require that an officer officiating in Class I Service can be reverted only in consultation with the duly constituted Departmental Promotion Committee which includes a Member of the U.P.S.C. The matter is being processed to fulfil this requirement. Action is being taken accordingly.

Shri S. M. Banerjee (Kanpur): I had read out from certain letters in order to prove that this particular senior officer was involved in a love affair. I wanted to know whether orders had been issued to revert this particular officer. Since that is going to take some time, may I know whether this officer is likely to be suspended till that action is taken?

Shri A. K. Sen: Suspension is not the ordinary rule where an order of reversion is made. It is a requirement of the statutory rules, which has to be fulfilled. But the departmental decision has already been arrived at to direct that he be reverted. The other requirements which are prescribed by the rules are being followed.

Shri Hari Vishnu Kamath (Hosangabad): On a point of order. I would like to ask for your guidance on this matter. I do not know whether such corrections are governed by any particular rule. I find that Direction 115 only.....

Shri A. K. Sen: That is the only rule.